

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5536  
ANSWERED ON:28.04.2015  
MARTYR STATUS FOR CAPF  
Senguttuvan Shri Balasubramaniam

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether the Ministry is aware that when the army, naval and air force personnel lost their lives in carrying out any operation inland, they are given Martyr Status which entitles the legal heirs of such persons to certain financial and social benefits but no such Martyr Status is accorded to the Central Armed Police Forces (CAPF) personnel killed in action or in any operation;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Ministry has received any request to grant Martyr Status to the personnel and officers of CAPF including CRPF, CISF, ITBP and National Disaster Response Force who died in action and if so, the details thereof; and

(d) the time by which Martyr Status is likely to be accorded to such personnel who died in action?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) to (d): There have been demands for giving Shaheed/ Martyr status to the CAPF and Assam Rifles (AR) personnel killed in action. In the meeting of Committee of Secretaries held on 14/09/2011, Ministry of Defence indicated that Shaheed/Martyr is not defined anywhere and presently they are not issuing any order/notification to this effect in respect of Defence personnel. Similarly, no status of Shaheed/ Martyr is given to the CAPF and AR personnel. However, their families/Next of Kin (NOK) are given full family pension under the Liberalized Pensionary Award (LPA) rules and lump sum ex-gratia compensation of Rs.15 lakh as per rules in addition to other benefits admissible.